
(1995) 11 SC CK 0153

In the Supreme Court Of India

Case No : Writ Petition (C) No. 218 of 1992

Harvinder Chaudhary Srivastava (Ms)

APPELLANT

Vs

Union of India (UOI) and Others

RESPONDENT

Date of Decision : 27-11-1995

Acts Referred:

Citation : (1996) 1 AD 137 : (1995) 9 JT 137 : (1995) 6 SCALE 758 : (1996) 8 SCC 80 : (1995) 5 SCR 698 Supp

Hon'ble Judges : K. Ramaswamy, J; B. L. Hansaria, J

Bench : Division Bench

Advocate : Party in perso, for the Appellant; A.M. Singhvi, Sushil Kumar Jain, B. Krishna Prasad, R.K. Maheshwari and Jayant Nath, for the Respondent

Final Decision : Disposed Of

Judgement

1. Jairatum Bibi, wife of Jakitn Ansari, residing in No. 57, Sanjay Amar Colony is the legal representative of Saidur and Rabia. Delhi Administrative has no objection to pay Rs. 10,000 towards compensation for the life of each of the two deceased to the sole legal representative daughter, Jairatun Bibi. They are accordingly directed to pay to her through Ms. Harvinder Chaudhary, counsel appearing for them.

2. Similarly, Abdul Hasan is one of the persons residing in Amar Colony died in fire. His brother, Mehtab, son of Syed Shekh, now residing in 404, Sanjay Amar Colony is the legal representative of the deceased. Similarly, Delhi Administration is directed to pay Rs. 10,000 to Mehtab towards compensation for the life of the deceased.

3. Son of Mrs. Bhanu, wife of Sudin Ansari suffered extensive injuries on his person resulting in permanent disability. Mrs. Chaudhary has placed on record the photographs to prove the extent of injury suffered by him. We have seen them. Mrs. Bhanu has stated that she spent a sum of Rs. 6,000 towards her son's medical treatment. As reported, he suffered permanent disability of right

leg and is able to walk only by limping. Under these circumstances, Delhi Administration is directed Rs. 6,000 towards medical treatment spent by her and a further sum of Rs. 6,000 towards permanent disability i.e., in total Rs. 12,000.

4. Shri Ansari Shekh, son of Kurban Shekh, has a son whose photograph showing that his both the legs have been burnt in the fire, has been placed on record. It is stated that they have spent more than Rs. 4,000 for his treatment. Delhi Administration is directed to pay the total sum of Rs. 9,000, i.e., Rs. 4,000 towards treatment and Rs. 5,000 towards burn injury suffered by the boy.

5. Similarly, Ms. Maya Mandal, wife of Madan Mandal resides in C-9c and 58 of the Colony also suffered on both her arms extensive injuries which have been shown in the photograph thereafter produced. She stated that she spent Rs. 2,000 towards her treatment. Delhi Administration is directed to pay Rs. 2,000 towards medical treatment and a sum of Rs. 1,000 for her mental agony, i.e., total sum of Rs. 3,000.

6. Similarly, Mrs. Ufradin Bibi, aged about 26 years residing in C- 09, 196 Sanjay Amar Colony also suffered injury and her right hand has been burnt. The photograph has been shown which establishes that she has also become handicap due to disability. She is stated to have spent a sum of Rs. 3,000 towards her treatment. Delhi Administration is directed to pay a sum of Rs. 3,000 and a further sum of Rs. 2,000 towards her injury and mental agony, i.e., total sum of Rs. 5,000.

7. The writ petition is disposed of in terms of the above directions.